

NOTIFICATION NO.115/2020

In continuation to the changes made by The Hon'ble The Chief Justice in the Sitting Arrangement vide Notification Nos.111/2020, 112/2020 and 114/2020 dated 12.04.2020, 17.04.2020 and 19.04.2020 respectively and the restrictions imposed on functioning of High Court confining only to extremely urgent matters only through Video Conferencing vide Circulars dated 24.03.2020, 12.04.2020 and 19.04.2020 in ROC.No.1363/2020/RG, the following changes are made in the Sitting Arrangement from 27.04.2020 to 30.04.2020:

- I. Hon'ble Division Bench consisting of Hon'ble Mr.Justice M.Sathyanarayanan and Hon'ble Mr.Justice M.Nirmal Kumar is provided with all Division Bench Cases;
- II. Hon'ble Ms.Justice V.M.Velumani is provided with Criminal Original Petition – Anticipatory Bail and all other Petitions concerning Anticipatory Bail;
- III. Hon'ble Mr.Justice D.Krishnakumar is provided with all Single Bench Appellate Side and Original Side matters;
- IV. Hon'ble Mr.Justice V.Parthiban is provided with all Single Bench Writ Petitions;
- V. Hon'ble Mr.Justice R.Subramanian is provided with Criminal Original Petition – Bail and all other Petitions concerning Bail;
- VI. Hon'ble Mr.Justice M.Govindaraj is provided Criminal Original Petitions u/s.482 of Cr.PC, WP (Cr.PC) and all other Single Bench Criminal Side matters.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras  
Dated: 23.04.2020

M.JOTHIRAMAN  
Registrar (Judicial)